

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

5.1.2009

OA 465/2007

Mr. P.N. Jatti, counsel for applicant.
Mr. Virendra Dave, counsel for respondents.

Heard learned counsel for the parties. The OA stands disposed of by a separate order.

B.L.KHATRI
(B.L.KHATRI)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 5th day of January, 2009

ORIGINAL APPLICATION NO.465/2007

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

**Hoti Lal Sharma,
AGM Mandawar,
Mahua Road Railway Station,
R/o Mandawar.**

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. **Union of India through
General Manager,
North Western Railway,
Jaipur.**
2. **Union of India through
General Manager,
North Central Railway,
Allahabad.**
3. **Divisional Railway Manager,
North Central Railway,
Agra Cantt., Agra.**
4. **Divisional Railway Manager,
North Western Railway,
Jaipur.**

... Respondents

(By Advocate : Shri Virendra Dave)

ORDER (ORAL)

PER HON'BLE MR.B.L.KHATRI

Case of the applicant is that despite the order dated 23.1.2004 (Ann.A/1), the applicant has not been relieved from the post of Assistant Station Master, North Central Railway, to enable him to join North Western Railway. It was submitted by learned counsel for the applicant that upto 31.3.2003 the applicant was working at Nadbai Railway Station, which was in Jaipur Division of the NWR, at that time. After bifurcation of the Jaipur Division, Nadbai Railway Station came under the Agra Division. It was further submitted that the applicant has also made representation to the authorities but the same has not been considered so far. As such, the applicant has filed this OA before this Tribunal.

2. Notice of this application was given to the respondents, who have filed their reply thereby opposing the claim of the applicant.

3. I have heard learned counsel for the parties and gone through the material placed on record. Learned counsel for the applicant has relied upon the order dated 12.12.2008, passed by this Tribunal in OA 410/2007 [Ram Phool Meena v. UOI & Ors.] and prayed that the applicant may be allowed to withdraw this OA with a liberty reserved to him to file an appropriate representation before the competent authority.

4. In view of what has been stated above, I am of the view that the present OA can be disposed of at this stage with a direction to the applicant to file appropriate representation before respondents No.3 and 4 i.e. Divisional Railway Manager, North Central Railway, Agra Cantt., Agra, and the Divisional Railway Manager, North Western Railway, Jaipur, within a period of one month from today. In case such representation is filed by the applicant, the aforesaid authorities will decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt thereof.

5. With these observations, the OA stands disposed of. No order as to costs.


(B.L.KHATRI)
MEMBER (A)

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